

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ERNAKULAM BENCH

O.A. NO. 231/2002

THURSDAY, THIS THE 15TH DAY OF JULY, 2004.

C O R A M

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

A. Meera  
W/o late Shri Prem Viswanath  
Gramin Dak Seva Branch Postmaster  
Karunagappally North P.O.  
Kollam.

Applicant

By advocate Mr. P.C. Sebastian

Vs.

1. The Senior Superintendent of Post Offices  
Kollam Division, Kollam  
Pin-691 001.
2. The Chief Postmaster General  
Kerala Circle  
Thiruvananthapuram.
3. The Union of India represented by  
Secretary, Ministry of Communications  
Department of Posts  
Dak Bhavan, New Delhi. Respondents

By Advocate Mr. K. Kesavan Kutty, ACGSC

The Application having been heard on 15.7.2004 the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The claim of the applicant is that she was denied ex-gratia payment under the scheme of productivity linked bonus in the Department of Posts for the years 1999 onwards. When the matter came up for hearing the learned counsel for the applicant submitted that the relief has already been granted to the applicant and she does not want to press the Original Application. The Original Application is dismissed as not pressed. No costs.

H. P. D.

H.P.DAS  
ADMINISTRATIVE MEMBER

K.V. SACHIDANANDAN  
JUDICIAL MEMBER